

**IN THE INCOME TAX APPELLATE TRIBUNAL
KOLKATA 'C' BENCH, KOLKATA**

(Before Sri Rajpal Yadav, Vice President & Sri Manish Borad, Accountant Member)

**I.T.A. No.: 468/Kol/2020
Assessment Year: 2015-16**

Prakrit Property Pvt. Ltd.....Appellant
[PAN: AAFCP 0962 Q]

Vs.

PCIT-3, Kolkata.....Respondent

Appearances by:

Sh. A.K. Tibrewal, A/R, appeared on behalf of the Assessee.

Sh. D.K. Sonowal, CIT D/R, appeared on behalf of the Revenue.

Date of concluding the hearing : April 7th, 2022

Date of pronouncing the order : April 7th, 2022

ORDER

Per Manish Borad, Accountant Member:

This appeal filed by the assessee pertaining to the Assessment Year (in short "AY") 2015-16 is directed against the order of Id. Pr. Commissioner of Income-tax-3, Kolkata [in short Id. "Pr. CIT"] u/s 263 of the Income Tax Act, 1961 (in short the "Act") dated 10.06.2020 vide DIN & Letter No. ITBA/COM/F/17/2020-21/1027260786(1).

2. At the outset, the Id. Counsel for the assessee has stated at Bar that as per the instructions of his client, he may be allowed to withdraw the present appeal filed by the assessee. The Id. D/R has no objection in this regard.

3. In view of this, the appeal of the assessee is accordingly dismissed as withdrawn.

Kolkata, the 7th April, 2022.

Sd/-
[Rajpal Yadav]
Vice President

Sd/-
[Manish Borad]
Accountant Member

Dated: 07.04.2022

Bidhan (P.S.)

Copy of the order forwarded to:

1. **Prakrit Property Pvt. Ltd., 155, Chittaranjan Avenue, Kolkata-700 007.**
2. **PCIT-3, Kolkata.**
3. CIT(A)-
4. CIT-
5. CIT(DR), Kolkata Benches, Kolkata.

True copy

By order

Assistant Registrar
ITAT, Kolkata Benches
Kolkata

Date of Dictation	07.04.2022
Date on which the typed order is placed before the dictating Member and other Member	07.04.2022
Date on which the order came back to Sr. P.S.	08.04.2022
Date on which file(s) go(es) to the Bench Clerk	08.04.2022
Date on which file(s) go(es) to the O.S.	
Date of despatch of the order	